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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 813/2016 and I.A. Nos.8063/2016 (under Order 39 Rules 1 & 2 CPC), 8066/2016 (under Order 26 Rule 9 CPC by plaintiff) & 311/2017 (under Section 124 of Trade Marks Act by defendant)

M/S SANA HERBALS PVT LTD Plaintiff

Through: Mr. Sanjeev Singh, Advocate with

Mr. Amit Tomar, Advocate.

versus

MOHSIN DEHLVI Defendant

Through: Ms. Kritika Sahni, Advocate.

CORAM:

HON'BLE MR. JUSTICE VALMIKI J. MEHTA

ORDER

% <u>30.11.2017</u>

- 1. List on 11th December, 2017 before the Joint Registrar the date already fixed before the Joint Registrar.
- 2. Parties are notified that admission/denial should not be done in a general manner but details of endorsement be given as required as per the amended provision of Code of Civil Procedure, 1908 (CPC) applicable to commercial courts.
- 3. Parties are at liberty after completion of admission/denial of documents to file an application under Order XIII A CPC for summary judgment on all or any of the issues in the suit and pleadings in this

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application will be completed when the matter is listed by the Joint Registrar in the Court for framing of issues. Parties are notified that the date fixed for framing of issues will be the date also for case management hearing and for disposal of the application for summary judgment if filed by the party/parties. All pending applications will be heard when the matter is listed in the Court for framing of issues, case management hearing etc.

VALMIKI J. MEHTA, J

NOVEMBER 30, 2017 Ne

This is a digitally signed order.